

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 136
(IB)-87(PB)/2019

IN THE MATTER OF:

M/s. Duke Sponge and Iron Pvt. Ltd. Applicant/petitioner
v.
M/s. Laxmi Foils Pvt. Ltd. Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 05.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant: Mr. A.K. Vali & Mr. A.S. Narang, Advs.
For the Respondent -

ORDER

During the course of arguments, we found that the filing of additional affidavit would be necessary particularly in the context of email sent on 07.05.2015 by the petitioner to the corporate debtor attaching the ledger account of M/s. Duke Sponge and Iron Pvt. Ltd. under the three attachments. A copy of the statement of account was sought to be shown to us in the Court but the same is not on record. Mr. Narang, Ld. Counsel for the petitioner seeks and is granted one week time to file additional affidavit alongwith the documents within one week with a copy in advance to the counsel opposite.

Any counter be filed within a week thereafter with a copy in advance to the counsel opposite.

List for arguments on 29.04.2019.


(M.M.KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)